

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 208
(IB)-381/ND/2023
IA-1716/2024

IN THE MATTER OF:
Bank of Maharashtra

... **Applicant/Petitioner**

Versus

Shanti Rathi

... **Respondent**

Under Section: 95 (1) of IBC, 2016

Order delivered on 08.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Adv. Nibruti Samal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1716/2024: For the reasons stated therein, the IA is allowed and the Status Report is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)